

N.D.H.:26.08.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 76 OF 2025

IN THE MATTER OF:

RESIDENTS WELFARE ASSOCIATION
(REGISTERED) SECTOR-72 NOIDA
UTTAR PRADESH

..... APPLICANT

VERSUS

UNION OF INDIA AND OTHERS

... RESPONDENTS

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Place: New Delhi

Date: 23.08.2025

Filed by:-



(SHRISTI GUPTA)

Advocate for Respondent No.3

New Okhla Industrial Development Authority

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**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 76 OF 2025

INTHE MATTER OF:

RESIDENT WELFARE ASSOCIATION
(REGISTERED)
SECTOR 72 NOIDA
UTTAR PRADESH

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**REPLY ON BEHALF OF THE RESPONDENT NO. 3, NEW OKHLA
INDUSTRIAL DEVELOPMENT AUTHORITY**

1. That the present OA has been filed by Applicant raising the grievance against alleging illegal digging activities of the Green Belt at Sector 72 Noida to lay High Tension Electricity Cable and to divert the use of Green Belt for other purposes.
2. That by order dated 25.02.2025 this Hon'ble Tribunal has issued notices to the Respondent including the answering Respondent. The Tribunal while issuing notices directed the Respondents to ensure that the flora and fauna of the green belt is not disturbed.
3. That on 28.05.2025 the matter was again listed whereon the Hon'ble Tribunal granted time to the counsel for the answering Respondent to file its reply. Hence, the present reply is filed in the instant OA.
4. That it is submitted at the outset that the answering Respondent is not diverting the use of land for green Belt for any other purpose and the same is being maintained as Green Belt. The primary grievance of the Applicant RWA is pertaining to the laying of underground HT wires through the Green Belt.



A

5. That the work of laying the 33/11 KV HT lines of the sub station of Sector 117 to sector 72 was carried out by the U.P. Power Corporation Ltd. and not by the answering Respondent. By a letter dated 23.05.2025 it was informed by the Office of Senior Manager (E & M), New Okhla Industrial Development Authority (which is a department of answering Respondent responsible for laying of electricity lines) has written to the Law Officer it has been informed that in past six months the E&M department has not laid any underground wires in the said area. A true copy of the letter sent by Office of Senior Manager (E & M), New Okhla Industrial Development Authority dated 23.05.2025 is **ANNEXURE R-1**

6. That laying of the said underground wires is neither encroachment on the green belt nor has resulted in the alteration of the nature of the Green Belt. The laying underground HT lines are necessary to curb the possibility of any accident that may occur from the HT lines crossing from above, apart from the uninterrupted supply of power.
7. That the Applicant itself has noted the apprehension of accident that may occur due to overhead HT Lines in para 10 at page 18 of the OA that :

“10. Further, the Green Belt land in question is also covered by a cluster of passing naked High Power Tension 11 Kilo Volts Electricity Transmission Wire Lines, which are capable of causing Electrocutation leading to 100% permanent disability.....”

Hence, it is an admitted fact that the laying of underground HT Lines is in interest of the residents only.

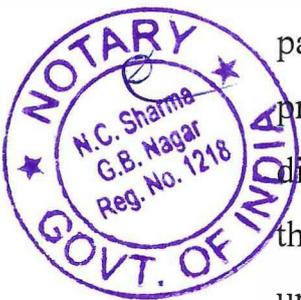
8. That the above quoted paragraph as well as the prayer made in



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the OA are contrary. The Applicant is blowing hot and cold in same breath as on one hand it alleges digging and disturbing of Green Belt, while on the other hand it alleges that overhead HT Lines are dangerous. Thus, it appears that present OA is only an abuse of process without any actual grievance.

9. That there has been no construction activity carried out by the answering Respondent at the Green Belt at sector 72, Noida as alleged. The use of the land is also not diverted and the same is still being used and preserved as Green Belt. A true copy of the recent photographs of the area in question showing trees being undisturbed is ANNEXURE R-2
10. That it is also pertinent to mention that the work of **digging was done manually** for the purpose of laying the underground HT Lines and that no trees were harmed or uprooted in the process of laying the HT Lines. Apart from the aforesaid underground laying activity of the HT lines by the UPPCL, there has been no construction work carried out at the Green Belt. The allegations of digging for the sewerage system is misleading and false.
11. That it is submitted that earlier OA No 43 of 2018 was filed before this Tribunal wherein the allegation of construction of parking on Green Belt in Sector 72 Noida were made by the present Applicant. This Tribunal by order dated 09.04.2018 disposed of the said OA (at page 68-70 of paperbook) wherein the grievance of the Applicant was “dispelled” considering the undertaking by the answering Respondent that no construction activity as alleged in that OA is being done. The said order shows that the Applicant filed the earlier OA just like the instant OA even without any actual grievance.



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12. That in another OA No 226 of 2023 the Applicant herein has raised grievance similar to the present OA. The Hon'ble Tribunal had disposed of the earlier OA holding that :

“12. In the present case the proposed excavation in the green belt in Sector- 72, NOIDA for the cabling work involves trenches but the excavation, though long, is not very wide. The impact on environment by underground electric cabling works will be not only limited or insignificant but also temporary in nature as cutting of trees can be avoided and grass or other plants cut/damaged can be restored/remedied after re-filling of the trenches by taking requisite remedial measures to reduce, mitigate and/or offset potential adverse impacts during preconstruction, construction and operation phases as per the environmental norms and environmental management framework. It may also be observed here that the alternative suggested by the applicant of laying underground cable by the side of the road will involve mechanical digging of the trenches by uprooting the relevant part of the road/dismantling of side ramps which will generate dust and also lead to diversion of traffic, may also cause traffic jams and problems of access to commercial/residential premises in the area and will result in greater environmental damage as compared to the alternative option of laying underground cable in the greenbelt area. It may also be added here that the applicant has not produced the relevant documentary material in support of the averment that more than 2 % of the area of the greenbelt has been utilized by respondent no. 3-NOIDA. In these facts and circumstances of the case, we are of the considered view that the application is devoid of any merit and does not warrant any intervention as prayed for in the application so far as directions to respondent no. 2 for choosing alternative of laying underground cable through the roadside is concerned.”



13. That the present OA making prayer verbatim the prayer made in OA No. 326 of 2023 (page no. 71-79 of paerbook) shows that the grievance of the Applicant is ill founded, misleading and virtually non existent. This Tribunal in the OA No. 326 of 2023 has already held against an OA for similar relief being devoid of merit as the impact on environment by underground electric cabling works will be not only limited or insignificant but also temporary in nature.

A handwritten signature in blue ink, consisting of a stylized 'A' followed by a checkmark-like flourish and some illegible characters.

14. That in the light of the reply in the preceding paragraphs it is submitted that on the merits of the case, the Original Applications deserves to be dismissed with exemplary costs to the answering Respondent.

Respondent No.3
New Okhla Industrial Development Authority

Through

Shristi Gupta

SHRISTI GUPTA

Advocate, Supreme Court
O-703, Aditya Mega City,
Vaibhav Khand, Indirapuram,
Ghaziabad, U.P.-(NCR) 201014
Counsel for Respondent No. 3



1.2
Ravinder Kumar
Sr. M. 1 (3)-III
Noida

ATTESTED

Naveen Chandra Sharma
Naveen Chandra Sharma
Advocate Notary
Dadri Noida (G.B. Nagar)

22 AUG 2025

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 76 OF 2025

INTHE MATTER OF:

RESIDENT WELFARE ASSOCIATION
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....RESPONDENTS

AFFIDAVIT

I, Ravinder Kumar, aged about 43 years, S/o Lt. Sh. Dhramveer Singh, Resident of 24A, HIG Flat, Swarnim Vihar, Sector-82, Noida, U. P., do hereby state on solemn affirmation as under:

1. That am the Sr. Manager(E&M)-III of the Respondent No.3, in the present Original Application as such I am well conversant with the facts and circumstances of the present case and hence, competent to swear this affidavit.
2. That I have gone through the accompanying Reply from para 1 to 14 and say that the contents thereof are true and correct to the best of my knowledge and belief and I believe the same to be true.
3. That the Annexure R-1 to R-2 the reply are true copy of the documents.

Solemnly affirmed on this day 22 of August, 2025 at GB Nagar, U.P.



DEPONENT

Ravinder Kumar
Sr. Manager
Noida

VERIFICATION

Verified at GB Nagar, U.P. on this 22 day of August, 2025 that the contents of my above affidavit are true and correct to my knowledge and no part of it is false and nothing material has been concealed therefrom.

ATTESTED

Naveen Chandra Sharma
Advocate Notary
Dadri Noida (G.B. Nagar)

22 AUG 2025

DEPONENT

Ravinder Kumar
Sr. Manager
Noida

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY
OFFICE OF THE Sr. Manager (E&M)-III
Opp. Sector-39, Community Center,
Shade No. -7, SECTOR-39, NOIDA
E-mail – peem39noida@gmail.com

नौरडा

नवीन ओखला औद्योगिक विकास प्राधिकरण
कार्यालय वरिष्ठ प्रबन्धक(वि/यों)-तृतीय
सैक्टर-39 सामुदायिक केन्द्र के सामने,
सैड न0 7, सैक्टर-39, नौरडा।

No. Noida/Sr. M, E&M-III/2025/.....583

Dated...23/05/2025

विधि अधिकारी
सैक्टर-6, नौरडा।



विषय :- 76/2025 Resident welfare association sector-72, Noida V/s Union of India & others के सम्बन्ध में।

कृपया उपरोक्त विषयक वरिष्ठ प्रबन्धक, वर्क सर्किल-06 के पत्रांक नौरडा/व0प्र(वस. 6/2025/751, दिनांक 16.05.2025 एवं नौरडा/उप0निदे0(उद्यान-1)/2025/203, दिनांक 21.05.2025 का संदर्भ ग्रहण करने का कष्ट करे, जिसमें विभाग द्वारा विद्युत लाईन के कार्य के सापेक्ष सैक्टर-72 के ग्रीन बेल्ट को नुकसान पहुंचाए जाने की सैक्टर-72 के आर0डब्लू0ए0 द्वारा की गयी रिट के सम्बन्ध में जवाब प्रस्तुत किये जाने की अपेक्षा की गयी है। इस सम्बन्ध में अवगत कराना है कि विद्युत/यॉंत्रिक खण्ड-तृतीय द्वारा पिछले छः मॉह में उक्त ग्रीन बेल्ट में कोई भी विद्युत लाईन नहीं बिछायी गयी है। इसी क्रम में रिट में उपलब्ध प्रपत्रों से स्पष्ट है कि जिन डबल पोल इत्यादि की छवि दिखायी गयी वह उक्त प्रदेश पावर का 10 लि0 के विद्युत नगरीय वितरण विभाग की है। रिटकर्ता द्वारा संलग्नक के रूप में भी संलग्न किये गये पत्रों से भी यही स्पष्ट हो रहा है कि उक्त कार्य पश्चिमांचल विद्युत वितरण निगम लि0 द्वारा ही कराया गया है जोकि उत्तर प्रदेश सरकार का एक अंग है। अर्थात् प्राधिकरण का उक्त कार्य में कोई दायित्व नहीं है।

अतः उपरोक्त से माननीय न्यायालय को अवगत कराने हेतु आवश्यक कार्यवाही करने का कष्ट करे।

संलग्नक - उपरोक्त पत्रों की छायाप्रति एवं स्थल के वर्तमान फोटोग्राफ।

वरिष्ठ प्रबन्धक
वि./यों - III, नौरडा

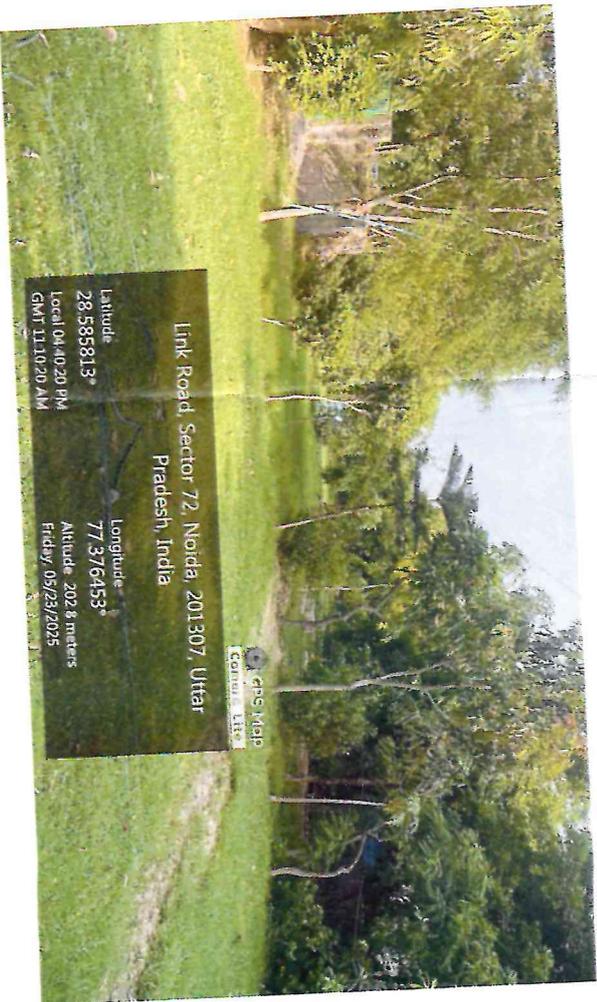
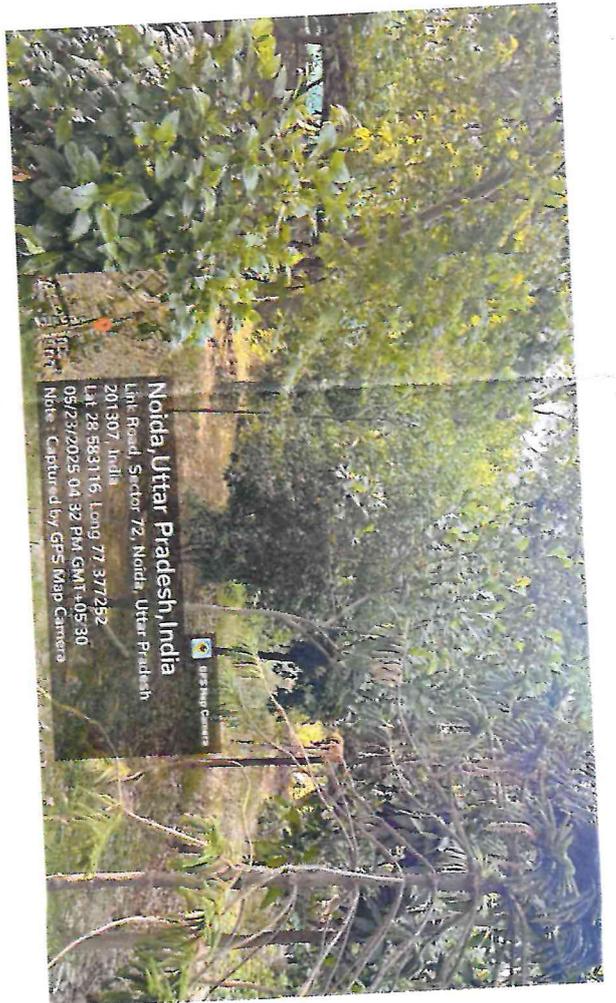
प्रतिलिपि:-

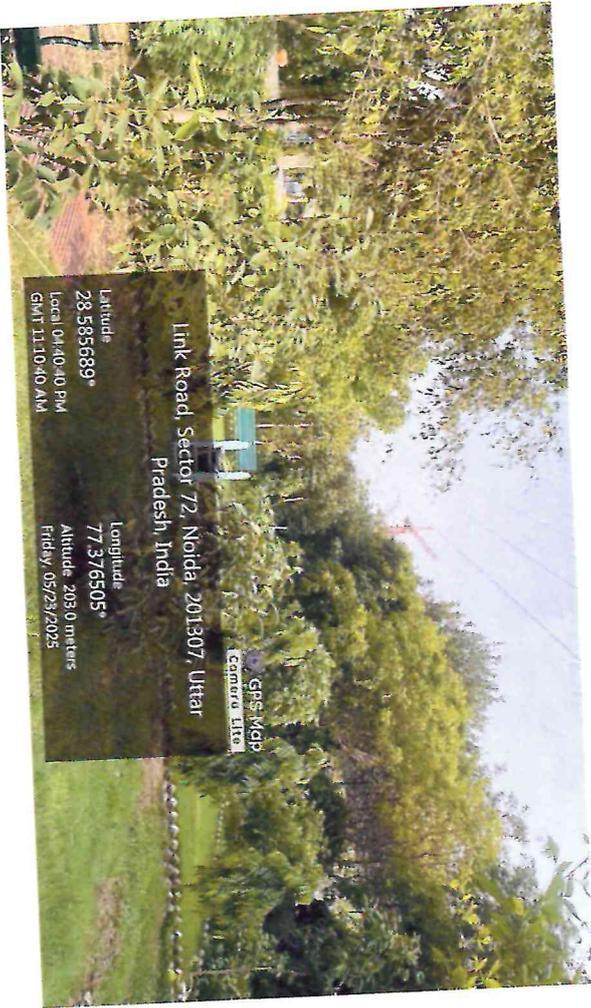
1. महाप्रबन्धक(वि/या) महोदय को सादर सूचनार्थ एवं जल/सीवर के सम्बन्धित खण्ड को आवश्यक निर्देशार्थ प्रेषित।
2. उप महाप्रबन्धक(सिविल) महोदय को सादर सूचनार्थ।
3. उप निदेशक(उद्यान-1) को इस आशय के साथ प्रेषित की उक्त विद्युत खण्ड को पूर्व में दिये गये अनापत्ति की शर्तों के अनुपालन अथवा उक्त ग्रीन बेल्ट में की गयी हॉनि से विधि विभाग को अवगत कराने का कष्ट करें।
4. वरिष्ठ प्रबन्धक(वर्क सर्किल-6) को इस आशय के साथ प्रेषित की उक्त विद्युत खण्ड को पूर्व में दिये गये अनापत्ति की शर्तों के अनुपालन के सम्बन्ध में विधि विभाग को अवगत कराने का कष्ट करें।
5. प्रबन्धक-पी को आवश्यक कार्यवाही हेतु।

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वरिष्ठ प्रबन्धक
वि./यों - III, नौरडा

Shruti Gupta
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Shivdi Gupta
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